NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, COURT-II

13. IA 1203/2022 in C.P. (IB)/29(MB)2022

CORAM:
SHRI SHYAM BABU GAUTAM **SHRI KULDIP KUMAR KAREER**
HON'BLE MEMBER (T) **HON'BLE MEMBER (J)**

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 03.07.2023

NAME OF THE PARTIES: **LICHFL Trustee Company Pvt Ltd**
V/s
Sunita Pandurang Shinde

APPEARANCE:
FOR PETITIONER **:** Adv. Nimay Dave a/w adv. Mohit Advani and Adv. Raksha Thakkar

IA 1203 of 2022
FOR THE APPLICANT **:** Adv. Nimay Dave a/w adv. Mohit Advani and Adv. Raksha Thakkar

Section: 60(5) Section 95(1) of Insolvency and Bankruptcy Code, 2016

ORDER

CP(IB) 29 (MB)2022:- Counsel for the Petitioner present. Heard, Counsel for the Petitioner for a considerable time and **Reserved for Orders.**

IA 1203 of 2022:- The present Application filed by Applicant seeking early hearing of the present Company Petition bearing no. CP(IB) 29 (MB)2022. Since the said Company Petition heard and reserved for order today i.e. 03.07.2023, the present Application becomes infructuous. Accordingly, **IA 1203 of 2022** is **disposed of** as **infructuous.**

Sd/- **Sd/-**
SHYAM BABU GAUTAM **KULDIP KUMAR KAREER**
Member (Technical) **Member (Judicial)**

03.07.2023
ANKIT